

FORM A**CORRIGENDUM TO PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ONLY KRISHNA HOUSING SCHEME PROJECT
OF RAHEJA DEVELOPERS LIMITED**

This corrigendum is issued in continuation of the Public Announcement in Form A dated 22.08.2025, pursuant to Section 13 of the Insolvency and Bankruptcy Code, 2016 read with Regulation 6 of the CIRP Regulations, 2016.

Pursuant to the Judgement dated 10.04.2026 passed by the Hon'ble National Company Law Appellate Tribunal (NCLAT) in Company Appeal (AT) (Insolvency) No. 1276 of 2025, the CIRP is confined to the Project "*Krishna Housing Scheme*" only of Raheja Developers Limited, and fresh claims are invited accordingly.

| RELEVANT PARTICULARS | | |
|-----------------------------|--|--|
| 1. | Name of Corporate Debtor | RAHEJA DEVELOPERS LIMITED <i>(CIRP restricted to only Krishna Housing Scheme)</i> |
| 2. | Date of Incorporation of Corporate debtor | 27.11.1990 |
| 3. | Authority Under which corporate debtor is incorporated /Registered | Registrar of Companies (ROC), Delhi |
| 4. | Corporate Identity Number /Limited Liability Identity of corporate debtor | CIN: U45400DL1990PLC042200 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Registered office: W4D,204/5, Keshav Kunj Cariappa Marg, Western Avenue, Sainik Farms, South Delhi, New Delhi, Delhi, India, 110062. Project site: Sector-14, Sohana, Gurugram, Haryana. |
| 6. | Insolvency Commencement date in respect of corporate debtor | 21 st August, 2025 |
| 7. | Estimated Date of closure of insolvency resolution process | 17 th February, 2026 (180 th day from the date of commencement of Insolvency resolution process) |
| 8. | Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional | Mr. Brijesh Singh Bhadauriya, IBBI/IPA-002/IP-N01045/2020-2021/13385, AFA Valid till June 30, 2026 |
| 9. | Address and Email of the Interim Resolution Professional as registered with the Board | Unit No. 122, Vardhaman Sunrise Plaza, Vasundhara Enclave, Delhi-110096. Email: bsb@bsbandassociates.in |
| 10. | Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9 | Unit No. G-40, Vardhaman Sunrise Plaza, Vasundhara Enclave, Delhi-110096. Email: cirp.raheja.developers.khs@gmail.com |
| 11. | Last Date of Submission of Claims | 24 th April, 2026 (14 th day from the date of receiving order of the Hon'ble NCLAT dated 10.04.2026) |
| 12. | Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional | Allotees under Real Estate Project of " <i>Raheja Krishna Housing Scheme</i> " |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Homebuyer: a) Mr. Sanjay Mehra Registration No. IBBI/IPA-001/IP-P-01818/2019 -2020/12784 b) Mr. Nitish Kumar Chugh Registration No. IBBI/IPA-001/IP-P-01636/2019 -2020/12529 c) Mr. Sapan Mohan Garg Registration No. IBBI/IPA-002/IP-N00315/2017-2018/10903 |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at :- | (a) https://ibbi.gov.in/home/downloads (b) https://ibbi.gov.in/en/insolvency-professional |

NOTICE

Notice is hereby given that:

1. The Corporate Insolvency Resolution Process of **M/s. Raheja Developers Limited** shall be **confined only to Project “*Krishna Housing Scheme*”**
2. The Insolvency Commencement Date shall **remain unchanged as 21.08.2025**.
3. The creditors of RAHEJA DEVELOPERS LIMITED (Project: Krishna Housing Scheme only) are hereby called upon to submit their claims with proof, on or before 24.04.2026, to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.
4. The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.
5. A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as the authorized representative of the class **“Allottees under Real Estate Project – Krishna Housing Scheme of RAHEJA DEVELOPERS LIMITED”** in Form CA.

This corrigendum shall be read along with the original Public Announcement dated 22.08.2025.

Submission of false or misleading proof of claims shall attract penalties.

BRIJESH
SINGH
BHADAURIYA

Digitally signed by
BRIJESH SINGH
BHADAURIYA
Date: 2026.04.11
18:20:21 +05'30'

Brijesh Singh Bhadauriya,
IBBI/IPA-002/IP-N01045/2020-2021/13385,
Unit No. 122, Vardhaman Sunrise Plaza, Vasundhara Enclave, Delhi-110096

Place: New Delhi
Date: 11.04.2026

प्रपत्र ए

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए) ऋण शोध अक्षमता समाधान प्रक्रिया] विनियमावली, 2016 के नियम 6 के अधीन।

रहेजा डेवलपर्स लिमिटेड की केवल कृष्णा हाउसिंग स्कीम परियोजना के ऋणदाताओं के ध्यानार्थ

यह शुद्धिपत्र विनियमन और दिवालियान संहिता, 2016 की धारा 13 के अनुसार, सीआईआरए प्रक्रिया, 2016 के विनियम 6 के साथ मधे गए फॉर्म ए दिनांक 22.08.2025 में सार्वजनिक घोषणा की निरस्तता में जारी किया गया है।

माननीय राष्ट्रीय कंपनी कानून अपील बोर्ड (एनसीएलएटी) द्वारा कंपनी अपील (एटी) (दिवालियान) संख्या 1276 / 2025 में पारित दिनांक 10.04.2026 के निर्णय के अनुसार, सीआईआरए प्रक्रिया के तहत रहेजा डेवलपर्स लिमिटेड की परियोजना 'कृष्णा हाउसिंग स्कीम' तक ही सीमित है, और तदनुसार नए ऋणदाताओं को प्रवेश नहीं दिया जायेगा।

संबंधित विवरण

| | |
|--|---|
| 1. कार्पोरेट देनदार का नाम | रहेजा डेवलपर्स लिमिटेड (सीआईआरए के तहत कृष्णा हाउसिंग स्कीम तक सीमित) |
| 2. कार्पोरेट देनदार के निगमन की तिथि | 27 नवंबर, 1990 |
| 3. प्राधिकृत निदेशक/अधीन कार्पोरेट देनदार निमित्त / पंजीकृत है | रजिस्ट्रार ऑफ कम्पनीज - दिल्ली |
| 4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या | U45400DL1990PLC042200 |
| 5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (चार्ज कोर्ड) का पता | पंजीकृत कार्यालय: W4D 204 / 5, फेराज कंज करियम्मा मार्ग, वेस्टन (पेरु), सोनिक फार्म, दक्षिण दिल्ली, नई दिल्ली, दिल्ली, भारत, 110062 परियोजना स्थल: सेक्टर-14, सोहना, मुहयाम, हरियाणा |
| 6. कार्पोरेट देनदार को संबंध में ऋण शोध अक्षमता आरंभ तिथि | 21.08.2025 |
| 7. ऋण शोध अक्षमता समाधान प्रक्रिया के समाधान की पूर्वानुमानित तिथि | 17 फरवरी, 2026 (दिवालियान समाधान प्रक्रिया शुरू होने की तारीख से 180वां दिन) |
| 8. अंतरिम समाधान प्रोफेशनल के रूप में कार्पोरेट ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर | वृजेश सिंह मत्तरीया पंजी. सं. - IBBI/PA-002/IP-NO/1045/2020-2021/13385 एफएए-30 जून, 2026 तक वैध |
| 9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जहाँ कि बोर्ड में पंजीकृत है | यूनिट नंबर 122, कर्मनान सनराइज प्लाजा, वसुंधरा एन्क्लेव, दिल्ली-110096 ईमेल: bsb@bsbandassociates.in |
| 10. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जहाँ कि बोर्ड में पंजीकृत है | यूनिट नंबर जी-40, कर्मनान सनराइज प्लाजा, वसुंधरा एन्क्लेव, दिल्ली-110096 ईमेल: clp.raheja.developers.khs@gmail.com |
| 11. बाका प्रस्तुत करने हेतु अंतिम तिथि | 24 अप्रैल, 2026 (माननीय एनसीएलएटी का दिनांक 10.04.2026 का आदेश प्राप्त होने की तिथि से 14वां दिन) |
| 12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 पर-पार (क) के तहत (ख) के तहत अभिलिखित लेनदारों की श्रेणियाँ, यदि कोई | 'रहेजा कृष्णा हाउसिंग स्कीम' की रिवाल एस्टेट परियोजना के तहत आबादी |
| 13. किसी श्रेणी में लेनदारों के अधिभूत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम) | धर खरीदार 1. श्री संजय मेहरा पंजीकरण सं: IBBI/PA-001/IP-P-01818/2019-2020/12784 2. श्री नीतिश कुमार घुघु पंजीकरण सं: IBBI/PA-001/IP-P-01636/2019-2020/12529 3. श्री सपन मोहन गर्ग पंजीकरण सं: IBBI/PA-002/IP-N00315/2017-2018/10903 |
| 14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है। | (क) https://ibbi.gov.in/home/downloads (ख) https://ibbi.gov.in/en/solvency-professional |

यह सूचना धारा 21 की 4 पर-पार (क) के तहत (ख) के तहत अभिलिखित लेनदारों की श्रेणियों, यदि कोई

हस्ता/- वृजेश सिंह मत्तरीया
दिनांक: 11.04.2026
स्थान: नई दिल्ली

इंडियन ओवरसीज बैंक

समालखा शाखा

(पता: रेलेवे रोड, समालखा पानीपत, हरियाणा-132101)

फोन नंबर और ईमेल ID: iob3620@iob.in

प्राधिकृत कर्त्ता सूचना

(अचल संपत्ति के लिए) (नियम 8(1))

जबकि अयोध्या, इंडियन ओवरसीज बैंक, समालखा शाखा रेलेवे रोड, समालखा पानीपत, हरियाणा-132101 के अधिकृत अधिकारी होने के नाते, वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए उन्होंने दिनांक 30.12.2025 को एक मांग नोटिस जारी किया जिसमें ऋणकर्ता / गिरवी रखने वाले/ गारंटर श्री/मैसर्स ओम एंटरप्राइज (प्रोप्राइटर बलबीर सिंह) पता: सीतावन कॉलोनी, पुलिस स्टेशन के पास, समालखा, पानीपत, हरियाणा-132101, (इसके बाद "ऋण लेने वाले" के रूप में संदर्भित) 1. श्री बलबीर सिंह पुत्र बाबू राम, राम पट्टिकावत्याना, समालखा, पानीपत, हरियाणा-132101 (ऋण लेने वाला) 2. श्री राजीव पुत्र बाबू राम, राम पट्टिकावत्याना, समालखा, पानीपत, हरियाणा-132101 (गारंटर) से नोटिस में उल्लिखित राशि 30.12.2025 तक 2072739/- रुपये (बीस लाख बत्तर हजार सात सौ उन्तालीस रुपये मात्र) सहित वसूली की तारीख तक संवैधानिक दरो और अंतराल पर अतिरिक्त ब्याज, शुल्क आदि और डिमांड नोटिस जारी करने के बाद फिर गए भुगतान को घटाकर उसकी तिथि से चुकोती, यदि कोई हो, की सहमत करने के अनुसार राशि इंडियन ओवरसीज बैंक के प्रभार के अधीन होगा। कर्त्ता लेने की तारीख तक देय बकाया राशि रुपये 21,30,214/- (इकतीस लाख तीस हजार दो सौ चौदह मात्र) है, जिस पर भुगतान की तारीख तक अनुबंधित दरो और करों, शुल्कों आदि पर अतिरिक्त ब्याज भी शामिल है।

(9) उधारकर्ता का प्रत्यक्ष प्रतिभूति संपत्ति को गुनाने हेतु उपलब्ध संपत्ति के संबंध में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर आकर्षित किया जाता

अचल संपत्ति का विवरण


गाम पट्टी कल्याणा, तहसील समालखा, जिला पानीपत में स्थित 6 कनाल-1 मरगा में से 17/242 हिस्सा है, खेत संख्या 2589/2491, खतोनी संख्या 2697, रजिस्ट संख्या 70, किला संख्या 18/1(6-1) वाली 8 मरगा-5 सरसाई भूमि/संपत्ति का वह समस्त भाग एवं अंश, जो है। इसकी सीमाएं इस प्रकार हैं।

पूर्व पश्चात पश्चिम दिशात्मक उत्तर दिशात्मक का शेष क्षेत्र दक्षिण सुनील पुत्र कर्ण सिंह की संपत्ति संपत्ति के स्वामी श्री बलबीर सिंह (जन्म के गारंटर) हैं।

दिनांक: 06.04.2026

स्थान: समालखा

हस्ता/- अधिकृत अधिकारी, इंडियन ओवरसीज बैंक,



हमारी जनगणना हमारा विकास

(जनगणना 2027 का पहला चरण)

स्व-गणना (Self Enumeration) से जुड़े सामान्य प्रश्न और उत्तर (भाग-2)

स्व-गणना क्या है?

स्व-गणना एक ऑनलाइन प्रक्रिया है जिसमें आप प्रणाली की प्रतीक्षा किए बिना, स्वयं SE पोर्टल (se.census.gov.in) पर अपने परिवार की जानकारी भर सकते हैं।

स्व-गणना के क्या लाभ हैं?

- अपनी सुविधा से जानकारी भर सकते हैं
- गोपनीयता सुनिश्चित
- जनगणना प्रक्रिया को तेज और कुशल बनाती है

स्व-गणना पोर्टल में लॉग-इन कैसे करें?

- दार्ज / संघ दार्ज क्षेत्र चुनें
- मुखिया का नाम, गोवाइल नंबर और ईमेल (वैकल्पिक) भरें
- OAP द्वारा सत्यापन करें
- स्व-गणना शुरू करें

अपने घर का सही स्थान कैसे चिह्नित करें?

- जिला / पिनकोड चुनें
- क्षेत्र / लैंडमार्क दर्ज करें
- मैप पर जूम करें और घर के पास लोकेशन मार्क करें (सटीक पता न दिखने पर घबराएं नहीं)
- सही लोकेशन चिह्नित करना आवश्यक है

क्या मैं अपनी जानकारी बाद में संशोधित कर सकता / सकती हूँ?

- सबमिशन करने से पहले एडिट कर सकते हैं
- सबमिशन के बाद, प्रणाली के आने पर ही बदलाव संभव होगा

क्या स्व-गणना (SE) पोर्टल को भारत के बाहर से एक्सेस किया जा सकता है?

नहीं, यह सुविधा केवल भारत की भौगोलिक सीमा के भीतर उपलब्ध है।

यदि सबमिशन के बाद गलती पता चले तो क्या करें?

प्रणाली के आने पर SE ID के साथ सुधार करवाया जा सकता है।

क्या मैं फॉर्म सेव करके बाद में पूरा कर सकता / सकती हूँ?

हां, आप प्रोग्रेस सेव कर सकते हैं और बिनाहट समय के भीतर फॉर्म पूरा कर सकते हैं।

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.



केनरा बैंक Canara Bank

एन.ए.सी. सिंडिकेट

क्षेत्रीय कार्यालय-अलीगढ़

ई-नीलामी सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के परन्तुक के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के अधीन अचल आस्तियों को विक्रय हेतु ई-नीलामी विक्रय नोटिस

आम लोगों को तथा विशेष रूप से ऋणी (यों)/जमानकर्ता (ओं) को यह नोटिस दिया जाता है कि नीचे वर्णित अचल आस्तियों के केनरा बैंक के पास निगम/प्रभारित है, का भौतिक/सांकेतिक कब्जा केनरा बैंक के प्राधिकृत अधिकारी द्वारा लिया गया है, "जहाँ है, जैसा है और जो कुछ भी है" के आधार पर नियम 13(2) के अनुरार मांग सूचना वर्णित बकाया राशि एवं उस पर ब्याज, खर्च एवं अन्य व्ययों की वसूली हेतु विक्रय की जाएगी। सम्पत्तियों का विवरण नीचे दिया गया है।

| ऋणियों एवं गारंटर के नाम व पते | मांग नोटिस अचल आस्तियों का मूल्य | सम्पत्तियों का विवरण | कच्चे का क्रमांक | आश्वासित मूल्य |
|--|---|---|------------------|---------------------------|
| गुलर रोड, अलीगढ़, शाखा, फोन : 9354212267, ई-मेल: cb2375@canarabank.com | | | | |
| ऋणी- 1. मैसर्स अलीगढ़ इंटरप्राइजेस, प्रोप- रामचंद्र अग्रवाल, पता- 11/46, मोहल्ला अरिया, मुंबीन राजनवाला के सामने, मुंबीनवाली गली, उमानावा, अलीगढ़, 2. श्री अशोक राशि, पुत्र अशोक रामन, पता- 11/4 वीं मुंबीनवाली गली, उमानावा, अलीगढ़ | 26,52,887.08 दि 31.01.2016 तक का ब्याज व अन्य खर्च | संपत्ति स्थित 11/46, मोहल्ला अरिया, मुंबीनवाली गली, उमानावा, अलीगढ़, 51.67 वर्ग मीटर, संपत्ति श्री अशोक राशि पुत्र अशोक रामन के नाम पर, चौहदरी: पूर्व- मोहम्मद इस्लाम का मकान, पश्चिम- हजी मुंबीन का मकान, उत्तर- रास्ता, दक्षिण- हजी मुंबीन का मकान | भौतिक | 23,00,000/- 2,30,000/- |
| इमालास शाखा, फोन : 9873533013, ई-मेल: cb4281@canarabank.com | | | | |
| ऋणी- 01 एपू कर्णप पुत्र भूदर कर्णप, सह-ऋणी- श्रीमती मूनी देवी चेल्ले भूदर कर्णप, दोनों का पता- शोली चौक, पत्ता साहिबाबाद, अलीगढ़ | 12,29,483.58 दि 14.05.2024 तक का ब्याज व अन्य खर्च | आवासीय संपत्ति स्थित आबादी भूमि के भाग में खरप संख्या: 251/2, पत्ता साहिबाबाद, अलीगढ़, परिष्कृत: 66.88 वर्ग मीटर, संपत्ति श्रीमती मूनी देवी चेल्ले भूदर कर्णप के नाम पर, चौहदरी: पूर्व- भागवती प्रसाद का प्लॉट, पश्चिम: 12 फीट चौड़ा रास्ता, उत्तर: मंशेरा का मकान, दक्षिण: मुन्ना लाल का प्लॉट | सांकेतिक | 8,92,000/- 90,000/- |

ई-ऑक्शन का दिनांक व समय : 28.04.2026 सुबह: 11.30 बजे से दोपहर 12.30 बजे तक (प्रत्येक 5 मिनट की अवधि के विस्तार के साथ नीलामी की समाप्ति तक)

ईएमडी राशि मैसर्स पीएसबी अलायंस प्राइवेट लिमिटेड (Baanknet) पोर्टल के ई-ऑक्शन में सीधे जमा की जानी है या चालान बनाकर आरटीजीएस/एनईएफटी के माध्यम से ईएमडी को चालान में उल्लिखित खाता विवरण में दिनांक 27.04.2026 से पहले जमा करना है।

नोट: 1. बिड़/बाद की राशि पर कोई भी ब्याज का दावा नहीं किया जायेगा। 2. प्राधिकृत अधिकारी बिना कोई कारण बताए किसी भी स्तर पर शोली रद्द करने का हकदार है। 3. परिष्कृत, स्टॉप शुल्क/ऑफ़सेट पंजीकरण शुल्क आदि के सभी शुल्क, जो लागू हों, केवल सफल बोलीदाता द्वारा वहन किए जाएंगे।

बिक्री के विस्तृत नियम और शर्तों तथा ई-नीलामी में भाग लेने के लिए, कृपया वेबसाइट <https://baanknet.com> या केनरा बैंक की वेबसाइट देखें या वसुली अनुभाग क्षेत्रीय कार्यालय, अलीगढ़ केनरा बैंक (मोबाइल 8265900558 ई-मेल आईडी recroaligrah@canarabank.com) या मेसर्स प्रदाता मैसर्स पीएसबी अलायंस लिमिटेड (Baanknet) संपर्क विवरण से संपर्क करें। 3) कृपया ध्यान दें (7016716557, karana@procure247.com) व) वासु पटेल (9510974587, vasu.patel@procure247.com)

स्थान : अलीगढ़ दिनांक : 12-04-2026 प्राधिकृत अधिकारी



पंजाब नैशनल बैंक Punjab National Bank

एआरएमबी पूर्वी दिल्ली; पॉकेट-ई, मयूर विहार फेज-II, दिल्ली-110091, ई-मेल : [Email: cs8075@pnb.co.in](mailto:cs8075@pnb.co.in), दूरभाष : 011-22779758, 22785289

अचल सम्पत्तियों की बिक्री हेतु बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के प्रावधानों के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत अचल आस्तियों की बिक्री हेतु ई-नीलामी विक्रय सूचना।

एतद्वारा जनसामान्य को तथा विशेष रूप से कर्जदार(रों) एवं जमानती(यों) को सूचना दी जाती है कि प्रतिभूति क्रेडिटर के पास बंधक/प्रभारित नीचे वर्णित अचल सम्पत्ति, जिसका रचनात्मक/भौतिक/सांकेतिक कब्जा बैंक/प्रतिभूत क्रेडिटर के अधिकृत प्राधिकारी द्वारा कर लिया गया था, की बिक्री सम्बद्ध कर्जदार(रों) एवं जमानती(यों) से बैंक/प्रतिभूत क्रेडिटर के बकायों की वसूली हेतु नीचे तालिका में वर्णित तिथियों पर "जहाँ है वहाँ है", "जो है वही है" तथा "जो कुछ भी है वहाँ है" आधार पर की जाएगी। आरक्षित मूल्य तथा जमा धरोहर राशि नीचे तालिका में सम्बन्धित सम्पत्तियों के सम्बन्ध उल्लिखित के अनुसार होगी।

प्रतिभूत आस्तियों की अनुसूची

| लॉट संख्या | शाखा का नाम खाते का नाम नाम एवं राशि कर्जदार/जमानती खाता का पता | सर्कैसी अधिनियम, 2002 की धारा 13(2) के तहत मांग सूचना की तिथि मांग सूचना के अनुसार राशि सर्कैसी अधिनियम, 2002 की धारा 13(4) के तहत कब्जा करने की तिथि कच्चे की प्रकृति सांकेतिक/भौतिक/रचनात्मक | अचल सम्पत्तियों का विवरण बंधककर्ता/व्यापी का नाम (सम्पत्ति यों) के बंधककर्ता | आश्वासित मूल्य (र. लाख में) ईएमडी (ईएमडी जमा करने की अनिवार्य तिथि) सिद्धा चूड़ि राशि | ई-नीलामी की तिथि/समय | प्रतिभूति क्रेडिटर के संज्ञान में अग्रभागी का विवरण अधिकृत प्राधिकारी का नाम एवं पते/संकेत |
|------------|--|---|--|---|---|--|
| 1. | शा.का. सिविल लाइन्स, दिल्ली (011500) मैसर्स सावनी इन्वेंस प्रा. लिमिटेड (कर्जदार) पता: दुकान नंबर जी-24, एनडी-2, प्लॉट नंबर डी-1,2,3, नेताजी सुभाष प्लेस, पीतम्पुरा, दिल्ली-110034 श्री राम गोपाल शुक्ला (निदेशक) पता: 58/108, प्लॉट नंबर 4, खालसा कॉलेज के पीछे, चौबी मॉडल, देव नगर, करोल बाग, दिल्ली-110005 श्री गिरीश कुमार शर्मा (निदेशक) पता: फ्लैट नं. 59, पॉकेट नं. डी-15, सेक्टर-7, राईगिरी, दिल्ली-110085 श्री विनीत गुप्ता (निदेशक) पता: आरजेड ए-30/3, अमृत नगर, उमम नगर, नई दिल्ली-110059 श्री दीपक गुप्ता पुत्र श्री सत्य प्रकाश गुप्ता, पता: वॉय-97, पीतम्पुरा, दिल्ली-110034। | 18.07.2016 र. 950.06 लाख + पूर्ण एवं अंतिम भुगतान की तिथि तक भावी ब्याज, अन्य प्रभार तथा व्यय 30.11.2016 संकेतिक 03.10.2016 | आवासीय फ्लैट नं. 2ए की दूसरी मंजिल पर बिल्डिंग सुपर विटल अप एरिया 1285 वर्ग फीट, एक कवर्ड कार पार्किंग स्पेस के साथ उक्त बिल्डिंग के मूलत पर, कथित परिसर नं. 109, राजा राम मोहन रोड, पी.एच. बेहला, कोलकाता-700008 में अधिभाषित अनुपातिक अनुपात के साथ। श्री दीपक गुप्ता के नाम पर। | रु. 46.21 लाख रु. 4.63 लाख (28.04.2026) रु. 25000/- | 28.04.2026 को 11.00 बजे पूर्ण, से 04.00 बजे अप. | ज्ञात नहीं सुभाष चंद्र डाटाव (सी. नं. 9121866087) प्राधिकृत अधिकारी एआरएमबी पूर्वी दिल्ली |
| 2. | शा.का. सिविल लाइन्स, दिल्ली (011500) मैसर्स बालाजी ट्रेडिंग - प्रोप्राइटर - श्री विकास गोपाल पुत्र श्री एस.जी. गोपाल (कर्जदार) पता: 221, दूसरी मंजिल, गली नंबर 17/18, वेदोत पुर, सरस्वती मार्ग, करोल बाग, नई दिल्ली-110005, साख ही: 2922/14, दुकान नंबर 1, वेदोत पुर, सरस्वती मार्ग, करोल बाग, नई दिल्ली-110005 श्री विकास गोपाल पुत्र श्री एस.जी. गोपाल, पता: 14/37, शक्ति नगर, नई दिल्ली-110007 | 30.11.2016 र. 900.37 लाख + पूर्ण एवं अंतिम भुगतान की तिथि तक भावी ब्याज, अन्य प्रभार तथा व्यय 10.04.2017 संकेतिक | 1. सर्विस अपार्टमेंट (एसए) संख्या 909 का इन्वेंटिवल बंधककर्ता, नौवीं मंजिल पर, लगभग 66.88 वर्ग मीटर (लगभग 720 वर्ग फुट) का कवर्ड श्वेडन, छत के अधिकार के बिना, फिटिंग और फिक्स्चर से सुसज्जित, वाणिज्यिक परिसर और होटल में स्थित, प्लॉट संख्या 4 पर निर्मित, होटल रेडिसन ब्लू, द्वारा सिटी सेंटर, सेक्टर-13, नई दिल्ली | रु. 130.74 लाख रु. 13.08 लाख (28.04.2026) रु. 25000/- | 28.04.2026 को 11.00 बजे पूर्ण, से 04.00 बजे अप. | ज्ञात नहीं वर्तमान तिथि के अनुसार लक्ष्मी सोसायटी शुल्क सुभाष चंद्र डाटाव (सी. नं. 9121866087) प्राधिकृत अधिकारी एआरएमबी पूर्वी दिल्ली |
| 3. | शा.का. सूर्यनगर विहार - 076710 सुशी नेहा दुबे और श्री गौरव राज (कर्जदार) पता : ए-1/12, डीएलएफ विलेज एक्सप्रेस-वन, गाजियाबाद, उ.प्र., साख ही: एचआईसी, प्लॉट नंबर जी-1, भूतल, प्लॉट नं. ए-60, ब्लॉक-9, आवासीय कॉलोनी डीएलएफ, विलेज एक्सप्रेस-वन-II, गांव-ब्रह्मपुर उर्फ भोयपुर, परगना-लेनी, तहसील और जिला गाजियाबाद, उ.प्र. | 02.08.2017 र. 26.92 लाख + पूर्ण एवं अंतिम भुगतान की तिथि तक भावी ब्याज, अन्य प्रभार तथा व्यय 21.04.2018 भौतिक | आवासीय एचआईसी, फ्लैट, भूतल (छत के अधिकार रहित) सुपर कवर्ड एरिया 65.03 वर्ग मीटर, प्रोहोड रेजिडेंशियल प्लॉट नं. ए-60, ब्लॉक-9, आवासीय कॉलोनी डीएलएफ, विलेज एक्सप्रेस-वन-II, गांव-ब्रह्मपुर उर्फ भोयपुर, परगना-लेनी, तहसील और जिला गाजियाबाद, उ.प्र., श्रीमती नेहा दुबे और श्री गौरव राज के नाम पर। | रु. 16.57 लाख रु. 1.70 लाख (28.04.2026) रु. 25000/- | 28.04.2026 को 11.00 बजे पूर्ण, से 04.00 बजे अप. | ज्ञात नहीं सुभाष चंद्र डाटाव (सी. नं. 9121866087) प्राधिकृत अधिकारी एआरएमबी पूर्वी दिल्ली |
| 4. | शा.का.आसक अली रोड (012700) श्रीमती प्रमिला देवी पत्नी श्री संजय कुमार (कर्जदार) पता: 255, गांव- पीतम्पुरा, दिल्ली-110084, साख ही 342, खसरा नंबर 502/348, गांव का लाल डोग- पीतम्पुरा, दिल्ली-110084. श्री प्रमोद गुप्ता पुत्र श्री हरि वाल गुप्ता (गारंटर) पता: आरजेड-39, पंज रोड, रघु नगर, दिल्ली-110045 | 05.09.2017 रु. 35.55 लाख + पूर्ण भुगतान की तिथि तक अतिरिक्त ब्याज, अन्य प्रभार एवं व्यय 05.09.2016 भौतिक | संपत्ति संख्या आरजेड-6के/11/563 में से छत/टरेस के बिना समस्त द्वितीय तल, खसरा संख्या 650 पर, राजस्व संपदा गांव-नसीरपुर कॉलोनी में स्थित, जिसे इंदर पार्क, पालम कॉलोनी, नई दिल्ली-110045 के नाम से जाना जाता है, श्रीमती प्रमिला पत्नी श्री संजय कुमार के नाम पर, क्षेत्रफल 75 वर्ग गज यानी 62.71 वर्ग मीटर | रु. 23.97 लाख रु. 2.40 लाख (28.04.2026) रु. 25000/- | 28.04.2026 को 11.00 बजे पूर्ण, से 04.00 बजे अप. | ज्ञात नहीं सुभाष चंद्र डाटाव (सी. नं. 9121866087) प्राधिकृत अधिकारी एआरएमबी पूर्वी दिल्ली |

ई-नीलामी बिक्री के संबंधित नियम एवं शर्तों : बिक्री प्रतिभूति हित (प्रवर्तन) नियम 2002 में निर्धारित नियम एवं शर्तों तथा आगे निम्नलिखित शर्तों के अधीन होगी : 1. सम्पत्तियों की बिक्री "जहाँ है जैसे है", "जो है वही है" तथा "जो कुछ भी है वहाँ है" आधार पर की जा रही है। 2. यहाँ ऊपर अनुसूची में निर्दिष्ट प्रतिभूत आस्तियों के विक्रय अधिकृत प्राधिकारी की सर्वोत्तम सूचना के आधार पर बताया गया है, किन्तु अधिकृत प्राधिकारी इस उद्देश्यपूर्णता में किसी ट्रुटि, गलतबयानी अथवा विलोपन के लिए उत्तरदायी नहीं होगा। 3. बिक्री वेबसाइट <https://baanknet.com> पर प्राधान्यित ई-नीलामी प्लेटफॉर्म के माध्यम से नीलामी की उपर्युक्त तिथि एवं समय तक होगी। 4. बिक्री के विस्तृत नियम एवं शर्तों के लिए कृपया <https://baanknet.com> तथा www.pnb.bank.in देखें। 5. सभी वैधानिक बकाया/परिचर प्रभार/पंजीकरण शुल्क, स्टॉप शुल्क, कर आदि सहित अन्य बकाया क्रेता को वहन करना होगा और प्राधिकृत कार्यालय या बैंक किसी भी शुल्क, भार में प्रशासिकाय या सरकार या किसी अन्य को संपत्ति (ई-नीलामी) के संबंध में किसी अन्य बकाया के लिए जिम्मेदार नहीं होगा, जो बैंक को ज्ञात नहीं है, इच्छुक बोलीदाता को सलाह दी जाती है कि वह वैधानिक देनदारियों, संपत्ति कर के बकाया, विजली के बकाया आदि सहित संपत्ति पर भार के बारे में स्वतंत्र जांच करें।

सर्कैसी अधिनियम, 2002 के नियम 8(6) के तहत सांविधिक बिक्री सूचना

दिनांक : 10.04.2026 स्थान : नई दिल्ली

अधिकृत प्राधिकारी, पंजाब नेशनल बैंक

epaper.jansatta.com

Canara Bank | Regional Office - Aligarh | E-AUCTION NOTICE

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive / Symbolic / Physical possession of which has been taken by the Authorised Officer of Canara Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" for the recovery of dues to the Bank, as per Demand Notice under Section 13(2) & further interest thereon, charges and costs due to the Canara Bank, as detailed in the table below.

| Name & Address of Borrowers/ Mortgagees & Guarantors | Amount due as per notice ₹ | Description of Properties | Type of Possession | Reserve Price EMD 10% ₹ |
|---|---|--|--------------------|---------------------------|
| Gular Road, Aligarh, Branch, Ph. No. 9354212267, E-mail - cb2375@canarabank.com | | | | |
| Borrower-1. Ms Aliza Enterprises, Prop.- Shamshad Ahmad, Add.- 1146, Mohalla Atiya, Opp Mubin Rashanwala, Ghuttiwali Gali, Usmanpara, Aligarh, 2. Mr Abdul Rasheed S/o Abdul Rehman, Add.- 114 B, Ghuttiwali Gali, Turkman Gate, Usmanpara, Aligarh | 26,52,887.08 as on 31.01.2016 + interest & other charges | Property situated at 1146, Mohalla Atiya, Ghuttiwali Gali, Turkman Gate, Usmanpara, Aligarh, Area- 51.67 Sq. Mtr., in the name of Mr Abdul Rasheed S/o Abdul Rehman, Bounded as: East- H/o Mohd Islam, West- H/o Haji Muvin, North- Rasta, South- H/o Haji Muvin | Physical | 23,00,000/- 2,30,000/- |
| Iglas Branch, Ph. No. 9873533013, E-mail - cb4281@canarabank.com | | | | |
| Borrower- Mr Pappu Kashyap S/o Bhudev Kashyap, Co- Borrower- Mrs Muni Devi W/o Bhudev Kashyap, Add. of both- Holi Chowk, Pala Sahibabad, Aligarh | 12,29,483.58 as on 14.05.2024 + interest & Other expenses | Residential Property Situated in the portion of abadi land khasra no: 2512, Pala Sahibabad, Aligarh, Area: 66.88 Sq mtr., In The Name of Mrs Muni Devi w/o Bhudev Kashyap, Bounded as- East: Plot of Bhagwati Prasad, West: Rasta 12 Ft wide, North: House of Mahesh, South: Plot of Munna Lal | Symbolic | 8,92,000/- 90,000/- |

Date & Time of e-auction : 28-04-2026 from 11.30 AM to 12.30 PM (With extension of 5 min. duration each till the conclusion of sale)

EMD amount is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (Baanknet) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan before 27-04-2026

Note: 1. No interest will be claimed on the bid/subsequent amount. 2. Authorised officer is entitled to cancel the bid at any stage without assigning any reason whatsoever. 3. All charges for conveyance, stamp duty/GST registration charges etc., as applicable shall be borne by the successful bidder only.

For details terms and conditions of the sale and participating in E Auction, please go through the website https://baanknet.com or Canara Bank's Website or may contact Recovery Section Regional Office Aligarh, Canara Bank (Mob. 8265900558 e-mail id: rcoaligarh@canarabank.com) OR to the service provider M/S PSB Alliance Ltd (Baanknet) contact details a). Karan Modi (7016716557, karan@procure247.com) b). Vasu Patel (9510974587, vasu.patel@procure247.com)

Place : Aligarh Date : 12-04-2026 Authorised Officer

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

NOTICE

NOTICE is hereby given that the Certificate(s) for Equity 1250 Shares of face value Rs.2/- each having Folio No. SOE011712, Certificate Nos: 15942 bearing Distinctive Nos: 52136622 - 52137871 of JTEKT INDIA LTD registered in the name(s) of SUNILA KHUMAN has/have been lost or misplaced and the undersigned has/have applied to the Company to issue Duplicate Certificate(s) for the said shares. Any person who has/have any claim in respect of the said share certificates should lodge such claim with the Company at its Registered Office at JTEKT INDIA LTD, UGF- 6, Indra Prakash, 21, Barakhamba Road, New Delhi, Delhi, 110001, within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue Duplicate Share Certificate(s).

Sd/-
Date: 11.04.2026 **GURBANI KHUMAN**
(Name(s) of Shareholder(s))

TRUHOME FINANCE LIMITED

Reg. Off: Srivastava Tower, 1st Floor, Door No. 5, Old No.11, 2nd Lane, Cenotaph Road, Alwarpet, Teyyanpet, Chennai-600018

Head Office: Level -3, Wookhardt Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai -51. Website: http://www.truhomefinance.com

CORRIGENDUM

This is to inform the general public that the Sale Notice Borrower Name: Mr. Maqsood Ali published in the Financial Express newspaper on 25.03.2026 stands withdrawn due to certain technical reasons. All concerned are hereby requested to take note that the said notice shall be treated as cancelled and withdrawn with immediate effect. Any inconvenience caused in this regard is regretted. Further updates, if any, shall be notified separately.

Place: Delhi Sd/- Authorised Officer: Date: 11.04.2026 Truhome Finance Limited (Formerly Striram Housing Finance Limited)

GRIHUM HOUSING FINANCE LIMITED
Registered Office: Office- 6th Floor, B Building, Ganga Trueno, Lohegan, Pune, Maharashtra 411014.

DEMAND NOTICE Under Section 13(2) of The SARFAESI Act 2002

You the below mentioned Borrower(s) Co-Borrower(s) Guarantors have availed Home loans/ Loans against property facility (ies) by mortgaging your immovable property/ies from Grih Housing Finance Limited hereinafter referred as Secured Creditor. You defaulted in repayment and therefore, your loan/s was classified as Non-Performing Assets. A demand notice under section 13(2) of Securitisation and Reconstruction of Financial Asset and Enforcement of security Interest Act 2002 for the recovery of the outstanding dues sent on last known addresses however the same have returned un-served. Hence the contents of which are being Published here with as per section 13(2) of the act read with Rule 3(1) of the security interest (Enforcement) Rules, 2002 as and by way of alternate service upon you. Details of the Borrowers, Co-Borrowers, Guarantors, Securities, Outstanding Dues, Demand Notice sent Under section 13(2) and amount claimed there under are given as under:

| Sr. No. | Name of the Borrower, Co-Borrower, Guarantor & Loan Amount | Description of Property | Demand Notice Date | Amount in Demand Notice (Rs.) |
|---------|--|---|--------------------|---|
| 1. | 1. Pankaj Kumar, 2. Preeti Preeti Loan Amount: Rs.7,00,000/- Loan No.: LAP060520000005062942 | All That Piece And Parcel Of The Residential House Area Measuring 311.77 Sq. Yds. I.E. 260.68 Sq. Meter, Situated At Village: Bhanbhora, Pargana And Tehsil: Sardhana, Distt- Meerut (U.P.) (Hereinafter Called The Said Property). Boundaries: As Per Gift Deed East: House Of Katar Singh, West: House Of Rit Kumar, North: Rasta 12 Ft. Wide, South: House Of Laxman. | 09/04/2026 | Rs.1,15,426 /- (Rupees One Lakh Fifteen Thousand Four Hundred Twenty Six Only) together with further interest @ 18.85% p.a till repayment. |
| 2. | 1. Naveen Chikara, 2. Preeti Kumari Ahlawat Loan Amount: Rs.17,50,000/- Loan No.: LAP060520000005058296 | All That Piece And Parcel Of The One Residential House, Constructed On Plot No. 366, In Khasra No. 234, Land Area Measuring 125.41 Sq. Mts., Situated At Gagan Vihar Colony, Revenue Village Khadua, Pargana, Tehsil & Distt. Meerut, East: Plot No. 355, West: Raasta 25 Ft Wide, North: Plot No. 367, South: Plot No. 365. | 09/04/2026 | Rs.9,65,040 /- (Rupees Nine Lakh Sixty Five Thousand Four Hundred Only) together with further interest @ 18.85% p.a till repayment. |
| 3. | 1. Omber Singh Nagar, 2. Krishna Devi Loan Amount: Rs.6,00,000/- Loan No.: LAP060520000005057507 | All That Piece And Parcel Of The One Residential House, In Khasra No. 430, Land Area Measuring 103.36 Sq. Mts., Situated At Village Kastala Shamsheernagar, Pargana, Tehsil & Distt. Meerut, Boundaries East: Plot Of Omber Singh Nagar, West: House Of Mantveer, North: Raasta 15 Ft Wide, South: House Of Rampal. | 09/04/2026 | Rs.6,71,447 /- (Rupees Six Lakh Seventy One Thousand Four Hundred Fourty Seven Only) together with further interest @ 18.85% p.a till repayment. |
| 4. | 1. Bavita, 2. Surendra Loan Amount: Rs.7,40,000/- Loan No.: LAP064920000005053132 | All That Piece And Parcel Of The Residential Property Built On Plot Area Measuring 150 Sq. Yds. Out Of Khasra No. 542d, Situated At Village Sainthi, Pargana & Tehsil Dadri, Distt. Gautam Budh Nagar, U.P. Boundaries: As Per Gift Deed Dated 28.06.2024, East: House Of B.A.P. West: Rasta 10 Ft. Wide, North: House Of Harendra, South: Plot Of Devendra & Rasta. Admeasuring Area: 150 Sq. Yds. | 09/04/2026 | Rs.8,26,111 /- (Rupees Eight Lakh Twenty Six Thousand One Hundred Eleven Only) together with further interest @ 18.7% p.a till repayment. |
| 5. | 1. Shishpal Shishpal, 2. Subhasha Subhasha, 3. Pradeep Rana Loan Amount: Rs.7,50,000/- Loan No.: LAP060520000005059806 | All That Piece And Parcel Of The Plot Of Area Measuring 354.45 Sq. Yds., I.E. 296.36 Sq. Mtr., Out Of Khasra No. 48, Situated At Bhidwara, Pargana Hastinapur, Tehsil Mawana, District Meerut, U.P. (Hereinafter Called Said Property) And Boundaries Of The Property, As Per Sale Deed East: House Of Teetu, West: Rasta 15 Ft. Wide, North: House Of Usag, South: House Of Satpal. | 09/04/2026 | Rs.8,25,281 /- (Rupees Eight Lakh Twenty Five Thousand Two Hundred Eighty One Only) together with further interest @ 18.85% p.a till repayment. |
| 6. | 1. Nitil Kumar, 2. Sila Devi, 3. Ram Kumar Loan Amount: Rs.8,50,000/- Loan No.: HF0245H20100440 | All That Piece And Parcel Of Property Being Freehold Residential House Built On Plot Admeasuring Area 158.50 Sq. Yd. (132.52 Sq. Mtr.) Falling Under Khasra No. 526 Situated At Village Kuleshra Pargana Dadari Tehsil & Distt. Gautam Budh Nagar (U.P.), Hereinafter Referred To As The Said Property. Boundaries Of The House East: Other's Plot, West: 12 Ft. Wide Road, North: Other's Plot, South: 12 Ft. Wide Road. | 09/04/2026 | Rs.8,87,402 /- (Rupees Eight Lakh Eighty Seven Thousand Four Hundred Twenty Only) together with further interest @ 17.2% p.a till repayment. |
| 7. | 1. Sohanveer Sohanveer, 2. Amrita Amrita Loan Amount: Rs.7,50,000/- Loan No.: LAP060520000005063430 | All That Piece And Parcel Of The Freehold Residential House Of Land Area Measuring 510 Sq. Yard, I.E., 426.41 Sq. Meters, Out Of Khasra No. 114min, Situated In Village Topapur Pargana Kithor, Tehsil Mawana District Meerut, And Uttar Pradesh. (Hereinafter Called The Said Property). Boundaries: As Per Gift Deed East: Rasta 9 Ft. Wide, West: House Ofjeet Singh, North: Rasta 12 Ft. Wide, South: House Of Nepal. | 09/04/2026 | Rs.8,43,009 /- (Rupees Eight Lakh Fourty Three Thousand Nine Only) together with further interest @ 18.85% p.a till repayment. |
| 8. | 1. Tej Bhan Singh, 2. Shweta Chauhan Loan Amount: Rs.19,65,000/- Loan No.: HL0060510000005065154 | All That Piece And Parcel Of The Residential Plot No. 17 & Part Of Plot No. 18, Admeasuring Area 130 Sq. Yards, Out Of Khasra No. 2871, Situated In Hari Enclave, Village Mawana-II, Tehsil Mawana, District Meerut, Uttar Pradesh Boundaries As Per A/s East: 31 Ft. Badhu Plot Abhieet, West: 31 Ft. Badhu House Monu, North: 37 Ft. Badhu Rasta 25ft Wide, South: 37 Ft. Badhu Power House. | 09/04/2026 | Rs.20,63,044 /- (Rupees Twenty Lakh Sixty Three Thousand Fourty Four Only) together with further interest @ 12.85% p.a till repayment. |
| 9. | 1. Uday Veer Singh, 2. Usha Devi Loan Amount: Rs.12,00,000/- Loan No.: LAP060520000005010181 | All That Piece And Parcel Of The One Residential Plot No. 35 In Khasra No. 396 Da & 396 Ma, Land Area Measuring 79.71 Sq. Mts., Situated At Village Aurangshapur Golabar, Pargana, Tehsil & Distt. Meerut. Boundaries: East: 22 Ft / Plot No. 28, West: 22 Ft / Raasta 20 Ft. Wide, North: 39 Ft / Plot No. 34, South: 39 Ft / Raasta 21 Ft. Wide, Land Area Measuring - 79.71 Sq. Mts. | 09/04/2026 | Rs.5,55,879 /- (Rupees Five Lakh Fifty Five Thousand Eight Hundred Seventy Nine Only) together with further interest @ 15.2% p.a till repayment. |
| 10. | 1. Nasir, 2. Meena Meena, 3. Tahir Tahir Loan Amount: Rs.13,000,000/- Loan No.: LAP060520000005027840 | All That Piece And Parcel Of The One Residential House Bearing Nagar Nigam No. 1442, Land Area Measuring 75.25 Sq. Mts., Situated At Ikhlas Nagar Dabka, Pargana, Tehsil & Distt. Meerut, Boundaries East: 24 Feet 6 Inch Badhu Rasta 8 Ft Wide, West: 24 Feet 6 Inch Badhu Makan Chote Khan, North: 33.06 Feet Badhu Makan Mahabulla, South: 33.06 Feet Badhu Makan Babu. | 09/04/2026 | Rs.14,47,428 /- (Rupees Fourteen Lakh Fourty Seven Thousand Four Hundred Twenty Eight Only) together with further interest @ 15.2% p.a till repayment. |
| 11. | 1. Mohammad Rafi Khan, 2. Asifa Khan Loan Amount: Rs.17,98,000/- Loan No.: HL0039910000005017452 | All That Piece And Parcel Of Property Being Plot, Admeasuring Area 133 Sq. Yds., Plot No. 137, Village Pasonda, Pargana Loni, Tehsil & Distt. Ghaziabad, Boundaries: - As Per Sale Deed East: Rasta, West: Remaining Part Of Plot, North: Remaining Part Of Plot, South: Plot No. 138, Admeasuring Area: Plot Area Measuring 133 Sq. Yards. | 09/04/2026 | Rs.19,03,166 /- (Rupees Nineteen Lakh Three Thousand One Hundred Sixty Six Only) together with further interest @ 12.7% p.a till repayment. |
| 12. | 1. Abhishek Chaudhary, 2. S K And Sons, 3. S K Bhatta Company, 4. Abhishek Bricks And Company, Brahmapal Singh Loan Amount: Rs.25,55,639/- which includes Rs.1,00,000/- vide Loan Account bearing HM0399H17100017 and Rs.24,55,639/- vide a Loan Account bearing no. HL0399H1710001 | All That Piece And Parcel Of Property Being Freehold Residential Plot No. 3, Area Measuring 299 Sq. Yds., Khasra No. 1383, Situated At Keshav Vihar Colony Hadbast Village Nur Nagar, Pargana Loni Tehsil And Distt Ghaziabad Boundaries Of Land/Flat/Plot As Under: East: Plot No. 13 & 14, West: Road 25 Ft., Wide, North: Plot No. 1, 2, 15 & 16, South: Plot No. 4. | 09/04/2026 | Loan No: HM0399H17100017 Rs.1,03,525 (Rupees One Lakh Three Thousand Five Hundred Twenty Five Only) together with further interest @ 16% p.a till repayment. Loan No: HL0399H17100001 Rs.24,30,012 (Rupees Twenty Four Lakh Thirty Thousand Twelve Only) together with further interest @ 16% p.a till repayment. |

You the Borrower(s) and Co-Borrower(s)/Guarantors are therefore called upon to make payment of the above-mentioned demanded amount with further interest as mentioned hereinabove in full within 60 Days of this notice failing which the undersigned shall be constrained to take action under the act to enforce the above mentioned security/ies. Please note that as per 13(13) of the said act, you are in the meanwhile, Restraind from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

Note: In any case if there is any difference between the contents of local language publication and English newspaper publication, the content, of the English newspaper language published in Financial Express shall be prevail.

Sd/- Authorised Officer
Grih Housing Finance Limited

HINDUJA HOUSING FINANCE

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Chennai, Chennai-600015
Branch Office: 311 & 312, GD IITL, Northex Towers-9A, Netaji Subhash Place, New Delhi-110034

PUBLIC NOTICE FOR REMOVAL OF MOVABLE GOODS

To,
Mr. Ajay Ajay (Borrower) D-217, Balmiki Maholla, Tuglakabad Village, South Delhi 110044.
Mrs. Rekha Rekha (Co Borrower), D-217, Balmiki Maholla, Tuglakabad Village, South Delhi 110044
Mr. Tejpal Tejpal (Co Borrower), D-217, Balmiki Maholla, Tuglakabad Village, South Delhi 110044

Also At: Mr. Ajay Ajay, Mrs. Rekha Rekha, Mr. Tejpal Tejpal, Property No. D-217, Khasra No. 3041/684, Balmiki Maholla, Tughlakabad, New Delhi-110044.

Whereas the undersigned being the Authorized Officer of M/s Hinduja Housing Finance Limited issued notice to the Borrower(s) and Co - Borrower(s) to collect the movable belongings kept in BUILT UP PROPERTY BEARING NUMBER D-217, LAND MEASURING 250 SQUARE YARDS, COMPRISED IN KHASRA NUMBER 3041/684, OLD ABADI LAL DORA, SITUATED AT VILLAGE TUGHLAKABAD, BALMIKI MOHALLA, NEW DELHI-110044. As per the inventory prepared by the court appointed receiver in connection with the above Notice is hereby given to the Borrower(s) and Co-Borrower(s) to collect their movable belongings/items from the above said property on 18-04-2026 between 11 am to 1 PM. You may further note that in the event of failure on part of the Borrower(s) and Co-Borrower(s) to collect the said articles the undersigned shall not be responsible in any manner whatsoever with regards to the health and maintenance of the said articles.

Authorised Officer,
HINDUJA HOUSING FINANCE LIMITED
DATE: 12-04-2026
PLACE: Delhi

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ONLY KRISHNA HOUSING SCHEME PROJECT OF RAHEJA DEVELOPERS LIMITED

This corrigendum is issued in continuation of the Public Announcement in Form A dated 22.08.2025, pursuant to Section 13 of the Insolvency and Bankruptcy Code, 2016 read with Regulation 6 of the CIRP Regulations, 2016.

Pursuant to the Judgement dated 10.04.2026 passed by the Hon'ble National Company Law Appellate Tribunal (NCLAT) in Company Appeal (AT) (Insolvency) No. 1276 of 2025, the CIRP is confined to the Project "Krishna Housing Scheme" only of Raheja Developers Limited, and fresh claims are invited accordingly.

RELEVANT PARTICULARS

| | |
|---|---|
| 1. Name of Corporate Debtor | RAHEJA DEVELOPERS LIMITED (CIRP restricted to only Krishna Housing Scheme) |
| 2. Date of incorporation of Corporate Debtor | 27.11.1990 |
| 3. Authority under which Corporate Debtor is incorporated / registered | Registrar of Companies - Delhi |
| 4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor | U45400DL1990PLC042200 |
| 5. Address of the registered office and principal office (if any) of Corporate Debtor | Regd. Office: W4D,204/5, Keshav Kunj Cariappa Marg, Western Avenue, Sakinaka Farms, South Delhi, New Delhi, India, 110067. Project Site: Sector-14, Sohna, Gurugram, Haryana. |
| 6. Insolvency commencement date in respect of Corporate Debtor | 21st August, 2025 |
| 7. Estimated date of closure of insolvency resolution process | 17th February, 2026 (180th day from the date of commencement of insolvency resolution process) |
| 8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional | Brijesh Singh Bhaduria Reg. No.: IBSBI/PA-002/IP-NO1045/2020-2021/13385 AFA Valid Upto: 30.06.2026 |
| 9. Address & email of the interim resolution professional, as registered with the board | Unit No. 122, Vardhaman Sunrise Plaza, Vasundhara Enclave, Delhi-110096 Email: bsb@bsbandassociates.in |
| 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional | Unit No. G-40, Vardhaman Sunrise Plaza, Vasundhara Enclave, Delhi-110096 Email: cirp.raheja.developers.khs@gmail.com |
| 11. Last date for submission of claims | 24th April, 2026 (14th day from the date of receiving order of the Hon'ble NCLAT dated 10.04.2026) |
| 12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional | Allottees under Real Estate Project of "Raheja Krishna Housing Scheme" |
| 13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class) | Homebuyer: a) Mr. Sanjay Mehra Registration No.: IBSBI/PA-001/IP-P-01818/2019 - 2020/12784 b) Mr. Nitish Kumar Chugh Registration No.: IBSBI/PA-001/IP-P-01636/2019 - 2020/12529 c) Mr. Sapan Mohan Garg Registration No.: IBSBI/PA-002/IP-NO0315/2017-2018/10603 |
| 14. (a) Relevant forms and (b) Details of authorized representatives are available at: | (a) https://bbi.gov.in/home/downloads (b) https://bbi.gov.in/en/insolvency-professional |

NOTICE

Notice is hereby given that:

- The Corporate Insolvency Resolution Process of M/s. Raheja Developers Limited shall be confined only to Project "Krishna Housing Scheme"
- The Insolvency Commencement Date shall remain unchanged as 21.08.2025.
- The creditors of RAHEJA DEVELOPERS LIMITED (Project: Krishna Housing Scheme) only are hereby called upon to submit their claims with proof, on or before 24.04.2026, to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.
- The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.
- A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as the authorized representative of the class "Allottees under Real Estate Project - Krishna Housing Scheme of RAHEJA DEVELOPERS LIMITED" in Form A.

This corrigendum shall be read along with the original Public Announcement dated 22.08.2025.

Submission of false or misleading proof of claims shall attract penalties

Sd/-
Date: 11.04.2026
Place: New Delhi
Regn.No.: IBSBI/PA-002/IP-NO1045/2020-2021/13385
Unit No. 122, Vardhaman Sunrise Plaza, Vasundhara Enclave, Delhi-110096

HINDUJA HOUSING FINANCE LIMITED
Registered office at 27-A, Developed Industrial Estate, Gundy, Chennai - 600 032, Tamil Nadu. E-mail: aucion@hindujahousingfinance.com

Hasmuddin Raza - 84688 38202; Umesh Chauhan - 8542 81668
Harish Chand Yadav - 7804 11785; Sachin Kumar Gautam - 93195 51888

PHYSICAL POSSESSION NOTICE (For immovable property)

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to the borrower (hereinafter the borrower and guarantors are collectively referred to as "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this date mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

| Account Number, Name of the Borrowers & Address | Physical Possession Date |
|--|------------------------------|
| UP/LKN/AGRA/A000001867. 1. Mr. Baij Nath S/o Mr. Vidhya RamBorrower 2. Mrs. Babita Devi W/O Mr. Baij NathCo Borrower | 08/04/2026 |
| Address - Mustafabad Road Rachatti, Urban, Firozabad, Uttar Pradesh India 205135 Description Of Property: One Residential LIES In Plot Of Khasra No. 13 Measuring Area 1375.41 Sq Ft = 127.78 Sq Ml Situated At Mauza Rachatti, Tehsil Shikohabad & Distt. Firozabad, Uttar Pradesh, East - Plot Of Sheela Devi , West - Land Of Mukesh Kumar, North - Rasta Wide 20 Feet, South-Land Of Ashok Kumar | 20.08.2025 & Rs. 14,23,466/- |
| UP/LKN/AGRA/A000001738. 1. Mr. Ramakant S/o Mr. Jaidan Singhborrower 2. Mrs. Jaidan Singh W/o Mr. Mahipal Singh.....co | 08/04/2026 |
| Borrower 3. Mrs. Rajkumari S/o Mr. Jaidan Singh.....Co Borrower 2 | 20.08.2025 & Rs. 20,89,953/- |
| Address - Gao Jedia Eka, Urban Shikohabad Uttar Pradesh India 205147 Description Of Property: One Residential Plot Measuring Area 109.78 Sq.Mtr = 1181 Sq.Ft. Situated At Mauza Rachatti, Tehsil Shikohabad & Distt. Firozabad, East - Rasta 12 Ft Wide, West - Plot Of Other, North - Rasta 10 Ft, South- Plot Of Shanti Devi | 20.08.2025 & Rs. 20,89,953/- |

Place: Firozabad Date: 12/04/2026 Sd/- Authorised Officer- HINDUJA HOUSING FINANCE LIMITED

CREW B.O.S PRODUCTS LIMITED
(undergoing CIRP under the provisions of Insolvency and Bankruptcy Code, 2016)

INVITATION OF EXPRESSION OF INTEREST
for Operation and Maintenance of the factory of the Company situated at Manesar

Crew B.O.S. Products Ltd is an Indian company, earlier publicly listed on BSE, specializing in leather products manufacturing and export. It primarily focused on manufacturing of leather accessories like bags, upholstery, and handbags when it was operational. Crew B.O.S Products Limited is currently engaged in manufacturing of leather products at its factory at Plot No.37, Sector 4, IMT Manesar, Gurgaon on job work basis. Crew B.O.S Products Limited is currently undergoing corporate insolvency resolution process pursuant to order dated November 28, 2025, passed by the Hon'ble National Company Law Tribunal, New Delhi Bench.

Invitation of EOI to Operate & Maintain operations at the IMT Manesar factory are invited from reputed industry players into similar industry. Potential bidder having relevant experience of operating leather products manufacturing factories along with ability to infuse necessary working capital can submit EOI with the details such as Company Profile, Experience, Production & financial Capabilities etc.

| Unit Location | Production Facility |
|--|--|
| Plot No.37, Sector 4, IMT Manesar, Gurgaon | Leather Products Manufacturing having direct and job work employment of approx. 1000 employees |

Current Status in CIRP

All present EOIs have been received by the Resolution Professional. Final list of PRAs has issued on March 23, 2026. IM, Evaluation Matrix and RFRP have been issued to the PRAs on March 28, 2026. The last date for submission of Resolution Plans is April 27, 2026.

Other Details:

| | |
|---------------------------------------|--------------------------|
| Last Date for EOI | 18.04.2026 till 05:00 PM |
| Proposal Submission End Date and Time | 28.04.2026 up to 5.00 PM |
| Selection and finalization of bid | 30.04.2026 |

Bid Terms and Conditions:

Eligibility criteria and detailed terms and conditions shall be shared with bidders who submits EOIs and bidders are required to submit documents accordingly. Request for proposal shall be shared with eligible contractor after verification of documents submitted pursuant to EOI submitted post last date of submission of EOI. This EOI doesn't intend to create any kind of binding obligation on the part of RP or its advisors. The RP reserves the right to cancel/modify and/or not to accept/disqualify and bidder without assigning any reason and without any liability.

Sd/-
Date: April 12, 2026
Place : Haryana
RP in the matter of Crew B.O.S Products Limited
IBBI Regn. No: IBSBI/PA-001/IP-P02323/2020-2021/13513
AFA Number: AA1/13513/02/311226/108468 VALID UPTO: 31.12.2026
Registered Address: C-3/69A, Keshav Puram, Delhi-110035
Email: cirp.crewbos@gmail.com

STRESSED ASSETS RECOVERY BRANCH (SARB-II) KAROL BAGH, NEW DELHI (BRANCH CODE 51521)
3rd & 4th Floor, State Bank House, 18/4 Arya Samaj Road, Karol Bagh, New Delhi-110 005 Tel.011-28752163 Fax. 28755674
Branch e-mail: sbi.51521@sbi.co.in

APPENDIX-IV-A" [See proviso to rule 9(1)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

SALE OF MOVABLE/IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 read with proviso to rule 9(1) of the security interest (Enforcement) Rules, 2002.

The Authorized Officer of State Bank of India (Secured Creditor) has taken over possession (symbolic/physical) of the following property/ies u/s 13(4) of the SARFAESI Act. Public at large and borrowers, mortgagees and guarantors in particular are informed that e-Auction (Under SARFAESI Act, 2002) of the charged property/ies in the below mentioned cases for realization of Bank's dues will be held on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" on 29.04.2026 for recovery of the amount mentioned below due to the Secured Creditor from the Borrowers, Guarantors and Mortgagees. The Reserve Price and earnest money to be deposited have been mentioned below.

DATE/TIME OF VISIT TO THE PROPERTY FOR INSPECTION: 27.04.2026 FROM 10:00 AM TO 04:00 PM.

EMD of Reserve price to be transferred by bidders by means of challan generated on his / her / their bidder account maintained with PSB Alliance on its e-auction site https://baanknet.com by means of NEFT from Bidder's Bank.

DATE/TIME OF E-AUCTION ON 29.04.2026 FOR 5 HOURS FROM 11:00 AM TO 04:00 PM WITH UNLIMITED EXTN. OF 10 MIN EACH.

| Sr. No. | Name of the Borrowers/ Guarantors | Outstanding dues for recovery of which property/ies/are being sold | Description of the property/ies & Name of Title deed Holder | Reserve Price EMD (10% of RP) Bid Increment amount |
|---------|---|--|--|--|
| 1. | 1. Ms Dipika & Sons Add: G-10, Bhairon Bazar Complex, Belan Ganj, Agra-282003 2.Smt. Dipika Mahajan W/o Sh. Ved Prakash Mahajan (Partner) Add: House No. 72, Rishi Marg Shahganj, Agra - 282013 3. Shri Ritesh Chanda S/o Shri Jagdish Chanda (Partner) Add - 1/10 No. 70, Gaidaa Bihari Colony, Shahganj, Agra- 282010 | Rs. 42,93,525.00 (Rs. Forty two lakh ninety three thousand five hundred twenty five Only) as on 31/12/2023 along with future interest, charges and expenses | Equitable Mortgage of Shop No. G-10 upper ground floor, area of unit 34.39 Sq. Mtr. bearing Municipal No. 6/209 (B-Part), Bhairon Bazar, Belanganj, Agra in the name of Smt. Deepika Mahajan w/o Sh. Ved Prakash Mahajan. Boundaries of the property: East: Anuj Plaza, West: Commercial passage Shop No. G-09, North: Bhairon Nala, South: Shop No. G-11 of Rakesh Kumar. (Physical possession with the bank) | Rs. 45.05 lakh Rs. 4.51 lakh Rs. 0.50 Lakh |
| 2. | 1. Ms UTM Properties, Plot No.662, Jalesar Road, Sarai Hajjiam, Agra-282006 2. Shri Sanjay Agrawal (Proprietor & Guarantor) 17, Old Vijay Nagar Colony, Belanganj, Agra-282004 3. Shri Samarth Agrawal S/o Sh. Sanjay Agrawal (Guarantor) 17, Old Vijay Nagar Colony, Belanganj, Agra-282004 4. Shri Silachi Agrawal S/o Sh. Sanjay Agrawal (Guarantor) 17, Old Vijay Nagar Colony, Belanganj, Agra-282004 | Rs. 3,80,19,587.00 (Rupees Three Crore Eighty Lakh Nineteen Thousand Five Hundred Eighty Seven Only) as on 11.09.2024 along with future interest plus charges and expenses | Commercial property bearing survey No.10717 situated at Khasra No.662 Part, Sarai Hazzam, Jalesar Road, Village Nar | |